

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 218
IB-2078/ND/2019**

**IN THE MATTER OF:
Smt. Roshita Aneja**

....PETITIONER

Vs.

M/s. Lords Creative Infra Solution Pvt. Ltd.

....RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 13.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

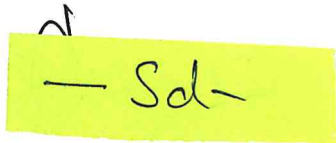
For the Petitioner/Operational creditor :

**For the Respondent/Corporate debtor :Sh. Satvinder Singh and Sh.
Robin Bansal, Advocates.**

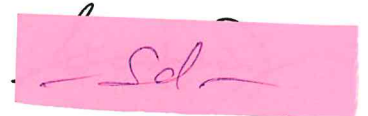
ORDER

No one has represented on behalf of the operational creditor. Ld. Counsel for the corporate debtor is present. In the interest of justice, post the matter to **18th August, 2021.**

IA No. 1934 of 2020 be also posted to the **18th August, 2021.**



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)